

**DIRECTORATE GENERAL OF FOREIGN TRADE
DES-VI (FOOD & MISC)**

Minutes of the meeting No. 28/13 of NC-VI held on 06.12.2012

Meeting No.28/13 for the licensing year 2012-13 to consider cases under Duty Exemption Schemes (Chapter-4) of Foreign Trade Policy 2009-14 pertaining to Misc. & Food Products was held on 06.12.12 under the Chairmanship of Sh. S.K.Samal. Jt. DGFT. Following members were present in the meeting.

S.N	Name of the Officer	Designation	Department
1	Sh.J.P.Maurya	AIA	MFPI
Officers in attendance			
1	Sh. Yoginder singh	Dy.DGFT	DGFT
2	Sh. S.K.Panigrahi	E.O	DGFT

Agenda for individual cases was taken up for discussion. Decision taken in each case is enumerated below. Ad-hoc norms fixed in this meeting are valid for a period of 24 months as per para4.7.1(b) of Hand book of procedure (vol-1) 2009-14 updated as on 5.6.2012.

1	934 Case No.:11/9/85-ALC3/2012	Party Name:SHREE RAM INDUSTRIES	Meet No/Date:28/85-ALC3/2012 06.12.2012	Status:
	HQ File :01/85/050/00069/AM13/	RLA File :13/24/040/00010/AM13/	Lic.No/Date:1310039712 15.05.2012	Deferred
	The case was discussed in the meeting and it was noted that information called for from the firm is not received. Committee decided to issue reminder to the firm. The case is deferred and to be placed before the committee on 10.1.2013.			

2	935 Case No.:5/11/85-ALC3/2012	Party Name:SHREE RAM INDUSTRIES	Meet No/Date:28/85-ALC3/2012 06.12.2012	Status:
	HQ File :01/85/050/00084/AM13/	RLA File :13/24/040/00011/AM13/	Lic.No/Date:1310039791 23.05.2012	Deferred
	The case was discussed in the meeting and it was noted that information called for from the firm is not received. Committee decided to issue reminder to the firm. The case is deferred and to be placed before the committee on 10.1.2013.			
3	936 Case No.:1/9/85-ALC3/2012	Party Name:TATA COFFEE LIMITED,	Meet No/Date:28/85-ALC3/2012 06.12.2012	Status
	HQ File :01/85/050/00059/AM13/	RLA File :07/24/040/00016/AM13/	Lic.No/Date:0710087805	Deferred

	HQ File :01/85/050/00028/AM13/	RLA File :01/24/040/00031/AM13/	Lic.No/Date:01/1008/805/	Decision 19.04.2012
	The case was discussed in the meeting and it was noted that firm has furnished a reply to MFPI which is not complete. Representative of MFPI present in the meeting stated that they will write to the applicant again. The case is deferred and to be placed before the committee on 10.1.2013.			
4	937 Case No.:2/4/85-ALC3/2012	Party Name:WRITEFINE PRODUCTS PVT.LTD.	Meet No/Date:28/85-ALC3/2012 06.12.2012	Status:
	HQ File :01/85/050/00028/AM13/	RLA File :03/95/040/00031/AM13/	Lic.No/Date:0310693108 02.05.2012	Deferred
	The case was discussed in the meeting and it was noted that reply from the firm has been received. Committee decided to forward the reply of the firm to DIPP and DIPP may also be reminded to expedite their comments. The case is deferred and to be placed before the committee on 10.1.2013.			

5	938	Party Name: PARKWOOD FARMS PVT. LTD	Meet No/Date:28/85-ALC3/2012 06.12.2012	Status:
	HQ File :01/85/050/0247/AM09	RLA File :02/24/040/00251/AM09	Lic.No/Date:0210122583 27.01.2009	Rejected
	The case was discussed in the meeting and it was noted that the firm's request for review of norms and enhancement of input quantity Flavor was received after lapse of two years from the date of decision of Norms Committee meeting dated 15.5.2009 . Further , Tea Board has not furnished any definite comment on the norms. Hence the committee feels that the firms request does not merit consideration.			

6	939 Case No.:1/21/85-ALC3/2012	Party Name:NESTLE INDIA LTD	Meet No/Date:28/85-ALC3/2012 06.12.2012	Status:
	HQ File :01/85/050/00123/AM13/	RLA File :05/24/040/00071/AM13/	Lic.No/Date:0510327329 14.06.2012	Deferred
	The case was discussed in the meeting and it was noted that applicant has sought time up to 10 th December , 2012 to submit the information called for . It was decided to grant the time asked for and remind the applicant for the same .The case is deferred and to be placed before the committee on 10.1.2013.			

7	940 Case No.:8/5/85-ALC3/2012	Party Name:VIJAYJYOT SEATS PVT. LTD.	Meet No/Date:28/85-ALC3/2012 06.12.2012	Status:
	HQ File :01/85/050/00037/AM13/	RLA File :34/24/040/00275/AM12/	Lic.No/Date:3410033797	Deferred

10.04.2012

The case was discussed in the meeting and it was noted that MSME has called for certain information from the firm which is awaited. Committee decided to remind the firm to furnish the information. The case is deferred and to be placed before the committee on 10.1.2013.

8	941 Case No.:6/14/85-ALC3/2012	Party Name:SYMEGA SAVOURY TECHNOLOGY LIMITED	Meet No/Date:28/85-ALC3/2012 06.12.2012	Status:
	HQ File :01/85/050/00095/AM13/	RLA File :10/24/040/00018/AM13/	Lic.No/Date:1010050064 20.06.2012	Approved
	The case was discussed in the meeting and in the light of written comments furnished by Spice Board vide their letter No. MKT/NCM/02/10-11/3976 dated 08.10.2012 , committee decided to fix the norms as follows:-			
	Export Item	Qty.	Import Item	Qty.
	Thyme (Sterilized) free from micro organism and foreign particles.	7000.00 kg	Thyme Leaves it is Brownish Green coloured leaf of 6 to 7 length with Aromatic warm pungent.	7000.00 kg
	RA may take consequential action as per policy / procedure.			

9	942 Case No.:2/20/85-ALC3/2012	Party Name:OLAM AGRO INDIA LIMITED	Meet No/Date:28/85-ALC3/2012 06.12.2012	Status:
	HQ File :01/85/050/00118/AM13/	RLA File :10/24/040/00042/AM13/	Lic.No/Date:1010050986 23.08.2012	Deferred
	The case was discussed in the meeting and it was noted that information called for from the firm has not been received so far. Committee decided to remind the firm to furnish the information already called for . The case is deferred and to be placed before the committee on 10.1.2013.			

10	943 Case No.:11/4/85-ALC3/2011	Party Name:GELTEC PRIVATE LIMITED	Meet No/Date:28/85-ALC3/2012 06.12.2012	Status:
	HQ File :01/85/050/00011/AM12/	RLA File :03/94/040/00022/AM12/	Lic.No/Date:0310628064 26.04.2011	Deferred
	The case was discussed in the meeting and committee noted the comments furnished by MFPI vide their O.M No. 2/DHGFT/2012 dated 22.10.2012.However there appeared to be a mistake in description of export product. Accordingly . Committee decided to request MFPI to re-look into their comments . The case is deferred and case to be placed before the committee on 10.1.2013.			

11	944 Case No.:14/14/85-ALC3/2012	Party Name:SURYA HERBAL LTD.	Meet No/Date:28/85-ALC3/2012 06.12.2012	Status:
	HQ File :01/85/050/00103/AM13/	RLA File :05/24/040/00158/AM13/	Lic.No/Date:0510331420 06.08.2012	Deferred
	The case was discussed in the meeting and it was noted that comments are awaited from AYUSH. Committee decided to issue reminder to the AYUSH to expedite their comments. The case is deferred and to be placed before the committee on 10.1.2013.			

12	945 Case No.:9/5/85-ALC3/2012	Party Name:JEWEL CONSUMER CARE P LTD	Meet No/Date:28/85-ALC3/2012 06.12.2012	Status:
	HQ File :01/85/050/00038/AM13/	RLA File :34/24/040/00288/AM12/	Lic.No/Date:3410033580 19.03.2012	Deferred
	The case was discussed in the meeting and it was noted that the firm was requested to furnish the imported input requirements individual export product wise. Firm ,in their reply dated 29.10.2012, has indicated the requirement only in respect of two imported inputs. The requirement of other four inputs for import has not been indicated . The same may be called from the firm export product wise. The case is deferred and to be placed before the committee on 10.1.2013.			

13	946 Case No.:9/2/85-ALC3/2012	Party Name:EMPIRE TOBACCO COMPANY PVT. LTD.	Meet No/Date:28/85-ALC3/2012 06.12.2012	Status:
	HQ File :01/85/050/00009/AM13/	RLA File :03/94/040/01130/AM12/	Lic.No/Date:0310686408 15.03.2012	Deferred
	The case was discussed in the meeting and committee noted that the written comments received from DIPP(TSW) vide their letter No.7/293/2011-TSW/ dated 31.10.2012 are based on CA certificate and not on technical examination . Further net weight of input is not indicated against export product . Committee decided to request DIPP to technically examine the case and forward their comments on the input output norms. The case is deferred and to be placed before the committee on 10.1.2013.			

	947	Party Name:DUKES CONSUMERS CARE LTD.	Meet No/Date:28/85-ALC3/2012 06.12.2012	Status:
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14		CONSUMERS CAKE PTD	06.12.2012	
	HQ File :01/85/050/00190/AM12	RLA File :09/24/040/00171/AM12	Lic.No/Date:0910049545 0.11.2012	
	The committee in consultation with the representative of MFPI re-examined the matter in the light of request of the firm vide their letter dated 15.10.2012. It was noted that SION for the export product Assorted confectionery exist at Sl. No. E-1. The firm has also not furnished any justification in support of their claim. Hence it was felt that the norms ratified by the committee according to SION are in order.			
15	948	Party Name:J. S. TRAADERS	Meet No/Date:28/85-ALC3/2012 06.12.2012	Status:
	HQ File :01/85/050/074AM13	RLA File :04/24/040/0025/AM13	Lic.No/Date:0410136684 23.05.2012	Deferred
	The case was discussed in the meeting and committee decided that MFPI to examine the case. The case is deferred and to be placed before the committee on 10.1.,2013.			

16	949	Party Name:HALDIRAM EXPORTS PVT. LTD	Meet No/Date:28/85-ALC3/2012 06.12.2012	Status: Deferred
	HQ File :01/85/162/242/AM08	Fixation of SION for export product “Namkeens/Mixtures/Savouries/Bhujia/ Chabena/Mishtans/Mithai		
	The case was discussed in the meeting and it was noted that the case is under examination of MFPI . The case is deferred and to be placed before the committee on 10.1.2013.			

17	950	Party Name:CHHAJED FOODS PVT. LTD	Meet No/Date:28/85-ALC3/2012 06.12.2012	Status:
	HQ File :01/85/050/0069/AM11/	RLA File :08/24/040/0146/AM11	Lic.No/Date:0810091487 20.08.2010	Approved
	The case was discussed in the meeting and committee decided to approve the case as per the written comments furnished by the MSME (Food Division)vide their letter DC (MSME) U.O.No.17/4//4/2012-Food dated 09.11.2012 with 2% wastage as under:-			
	Export Item	Qty.	Import Item	Qty.
	1. Extruded or Expanded products snack pellets (papad pipe bulk) potato based	42500.00kg	1. Wheat flour 2. potato starch 3. Tapioca starch 4. Corn flour 5. HDPE empty bags with liner	3468.00 kg 13387.50 kg 2168.00 kg 3468.00 kg As per packing policy

2. Extruded or Expanded products snack pellets (papad pipe bulk) Cereal Based	42500.00 kg	1. Wheat flour 2. Tapioca starch 3. Corn flour 4. HDPE empty bags with liner	26095.00 kg 3251.00 kg 3251.00 kg As per packing policy
RA may take consequential action as per policy / procedure.			

The case was discussed in the meeting and committee decided to approve the case as per the written comments furnished by the MFPI vide their O.M No. 2/DHGFT/2012 dated 22.10.2012 asunder:-			
Export Item	Qty.	Import Item	Qty.
1. Banner Protein Capsules (each soft Gelatin capsules contain soya protein isolate 300 mg) Gelatin 506.7 mg.	60000000 Nos. 48402.00 kg	1. Soya protein isolate 2. Gelatin	18360.00kg 30402.00 kg
2. Banner pro B capsules (each soft Gelatin capsule contain soya protein isolate 150 mg) Gelatin 321.20 mg	240000000 Nos 11308.8 kg	1. Soya protein isolate 2. Gelatin	3672.00kg 7708.8 kg
3. Banner plus capsule (each soft Gelatin capsule contain soya protein isolate 300 mg) Gelatin 558.90 mg	60000000 Nos 51534.00 kg	1. Soya protein isolate 2. Gelatin	18360.00 kg 33534.00 kg

RA may take consequential action as per policy / procedure.

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